

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 31069/2014
(Arising out of impugned final judgment and order dated 11-07-2014
in RFA No. 199/2013 passed by the High Court Of Orissa At Cuttack)

ANIL TRIPATHI

Petitioner(s)

VERSUS

SARAT KUMAR PANDA & ORS.

Respondent(s)

Date : 11-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Ms. Indira Jaising, Sr. Adv.
Ms. Anindita Pujari, AOR
Ms. Nehmat Kaur, Adv.
Ms. Kavita Bhardwaj, Adv.
Ms. Aarti Kumar, Adv.

For Respondent(s) Mr. Ashok Panigrahi, AOR
Mr. Anmol Tayal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The parties have agreed, in principle, to purchase peace between them. The petitioner is agreeable to pay @ Rs.2,500/- per sq. ft in respect of the land in dispute. There is, however, appears to be some dispute as to what is the exact location of the land in dispute.

We direct the Secretary, District Legal Services Authority, Bhubneshwar, to go along with the parties and demarcate the actual land. He shall also refer to the map said to have been prepared by the Amin. The parties will appear before the Secretary on 16.07.2018 at 11.00 A.M. and the Secretary will conduct the local inspection and submit a Report within a week thereafter.

Post on 26.07.2018.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR